

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.162/2001

Friday, this the 19th day of January, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri P.S.Nahar,
S/O Shri B.D.Jain
Aged about 67 years and retired as
Principal
Govt. Boys Senior Secondary School,
[REDACTED] (Near Narla),
Delhi-40.

C 2 B - 5/c
R/D [REDACTED] Janakpuri,
New Delhi-58.

(By Advocate: Shri [REDACTED] Prakash)

Applicant

VERSUS

1. Govt. of NCT of Delhi,
through their
Chief Secretary,
Shamnath Road,
Delhi.
2. Director of Education,
[REDACTED]
Shamnath Road,
Delhi.
3. The Pay & Accounts Officer
PAO No.7,
Old Secretariat,
Govt. of NCT of Delhi,
Delhi.

Respondents

O. R D E R (ORAL)

By an order passed by this Tribunal on 16.1.97 in
OA-1408/95, the respondents were directed to pay interest
to the applicant in the present OA on several claims, all
relating to post retiral benefits.

The learned counsel for the applicant submitted
that the aforesaid orders passed by this Tribunal
been complied with only partially and so far a payment
Rs. 2306/- only has been made by the respondents. The
relates to the arrears of salary due to the

(2)

That leaves a total amount of Rs.38610.22 yet to be paid by the respondents. The details of the calculations which lead to the aforesaid total sum of Rs. ~~38610.22~~ have been shown in the representations made by the applicant and placed on record as Annexures 1 and 2. These are dated 1.2.2000 and 7.8.2000 respectively. There has been no response from the respondents and so the aforesaid amount is yet to be paid.

3. In the circumstances of this case, I find that the requirement of justice will be fully met by disposing of this OA even at this stage with a direction to the respondents to consider the aforesaid representations carefully and to make the payments due to the applicant as expeditiously as possible and in any event within a period of three months from the date of receipt of a copy of this order. The respondents are directed accordingly.

4. It is clarified that if the decision taken by the respondents on the aforesaid representations is found to be adverse to the applicant in any respect, he will be free to approach this Tribunal again.

5. The OA is disposed of in the aforesated terms at the admission stage itself. No costs.

6. Registry is directed to send a copy of the OA to the respondents along with this order.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/

17.4.2001

OA-162/2001

By the present application dated 19.2.2001, the applicant (Shri Prem Sagar Nahar) in OA-162/2001 has pointed out certain typographical errors in the order dated 19.1.2001 which are as follows:-

- "1. My Residential address is C2B-51C, Janakpuri, New Delhi-1100058 and not as mentioned on the postal envelope (photo copy attached).
2. The name of my worthy advocate is Shri Gyan Prakash and not Shri Rattan Prakash.
3. I retired from the Govt. Boys Senior Secondary School, BANKNER (Near Narela), Delhi-110040 and not BANKAHERE (Near Narala), Delhi-110040.
4. The office of the Director of Education is located in the Old Sectt., Civil Lines, Delhi-110054 and not as mentioned in the Order No.162/2001.
5. The claim of interest is Rs.38610.22 and not Rs.338610.22.

The office of the Pay and Accounts Officer, PAO No.7 previously located in Old Sectt., Civil Lines, Delhi-54 is not located in the office of the Deputy Director of Education, Distt. North-West 'A', Hakeekat Nagar, Delhi."

I find that typographical errors have actually crept in in the body of the order dated 19.1.2001 passed in OA-162/2001. Registry is directed to carry out the aforesaid corrections and send corrected copies to all concerned.



/SUNIL/

(S.A.T. Rizvi)
Member (A)